

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

Appeal No. 519/252/ND/2018

M/s. Lomani Engineering Pvt. Ltd.
Vs.
Registrar of Companies, New Delhi.

...Appellant

...Respondent

Under Section: Section 252.

Order delivered on 01.06.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**


For the Appellant
For Respondent
Stg. Counsel for ITD

Mr. Iswar Mohapatra, Adv.
Mr. Shobhit Srivastava, Dy. ROC
Mr. Puneet Rai, Adv.

ORDER

Ld. Counsel for the appellant undertakes to file further documents in support of appeal. The ROC and Income tax are given last chance to file reply of documents to be filed within three weeks. The complete copy of ITR returns may also be placed on record alongwith additional documents by the appellant. All the copies to be served in advance to the other side. For further consideration on 4th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**